Shooting by an inebriated CRPF constable

1853.SHRIR.C.SINGH:

SHRIM.P. ACHUTHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the incident in which an inebriated CRPF constable gunned down six colleagues at Kuchai Camp, 90 km. from Jamshedpur;
 - (b) if so, the details thereof;
 - (c) whether any enquiry has been conducted into the matter;
 - (d) if so, the details thereof;
- (e) whether overwork and stress have been one of the reasons for increased discontent among the paramilitary forces leading to such incidents; and
 - (f) if so, the details thereof and the remedial steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) An incident of fratricide took place at C/196 Battalion Kuchai Camp (Jharkhand) on 16.7.2010, in which one CRPF constable gunned down one officer and five personnel of CRPF. Repeated wastage of food by the offender, who appeared to be under influence of alcohol at the time of the incident led to an altercation between him and other staff and company commander due to which he started firing indiscriminately, which resulted in the incident in which the offender was also gunned down.

- (c) and (d) A Court of inquiry is in progress.
- (e) and (f) The nature of duties of the CRPF personnel is arduous and involves working in difficult security situations, which sometimes leads to fatigue. However, there is no scientific evidence to show that signs of overwork and stress are leading to such incidents, which occur due to several reasons, mostly personal and domestic.

A number of schemes and stress busters like Yoga Courses, Course on "Art of living" etc. are being arranged to reduce the stress level of Force personnel. Adequate emphasis is also being laid on transparent leave policy, better medical facilities, sports activities etc. Several welfare schemes have been initiated for the welfare of personnel. These contribute a lot for stress relief. The grievances reported at each level are being redressed through counseling expeditiously.

Agreement between India and US on terrorism

†1854. SHRI RAVI SHANKAR PRASAD:

SHRIRAM JETHMALANI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that recently an agreement has been entered into between India and US to take on terrorism;
 - (b) if so, the type of aid India would get from US uneder this agreement;
- (c) whether it is also a fact that in order to take on terrorism the country needs to take aggressive steps; and
- (d) if so, Government's reaction thereto and the likelihood of cooperation in this direction from this agreement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) The India-US Counter Terrorism Cooperation Initiative was signed on 23rd July 2010. The India-US Counter Terrorism Cooperation Initiative seeks to further enhance the cooperation between two countries in Counter Terrorism as an imporatnt element of their bilateral strategic partnership. The iniatitive, *inter-alia*, provides for strengthening capabilities to effectively combat terrorism; promotion of exchanges regarding modernization of techniques; sharing of best practices on issues of mutual interest; development of investigative skills; promotion of cooperation between forensic science laboratories; establishment of procedure to provide mutual investigative assistance; enhancing capabilities to act against money laundering, counterfeit currency and financing of terrorism;